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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision: 29th June, 2026**

+ W.P.(C) 8327/2026 & CM APPL. 39216/2026

BANSAL COLLEGE OF HIGHER EDUCATION
& ANR.

.....Petitioners

Through: Mr. Amitesh Kumar, Ms. Priti
Kumari and Mr. Pankaj Kumar Ray,
Advs.

versus

NATIONAL COUNCIL FOR TEACHER EDUCATION
& ANR.

.....Respondents

Through: Mr. Anuj Kapoor, Mr. Nandeesh
Nanda, Mr. Shivom Sethi, Advocates**CORAM:****HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J (ORAL):**

1. This is a writ petition filed under Article 226 of the Constitution of India (“Constitution”) seeking the following prayers:

“A. issue a writ of certiorari or any other suitable writ or order quashing & setting aside impugned refusal order dated 03.06.2026 of Western Regional Committee; and/ or

B. issue a writ of mandamus or any other suitable writ or order or direction to respondents to decide its application for recognition of conversion/transition of existing 4 year integrated B.A.B.Ed/B.Sc.B.Ed course to ITEP course from present academic session 2026-27 expeditiously and in time bound manner; and/or

C. pass any such other orders/directions as this Hon’ble Court deems fit and proper in the facts and circumstances of the case.”

2. The case of petitioners is that it is an old institution which was granted recognition for a 4 year integrated B.A.B.Ed./B.Sc.B.Ed course by the Western Regional Committee (“WRC”) on 30th April, 2017 for academic session 2017-18. Pursuant to public notices dated 25th August, 2025 and 12th



September, 2025, the petitioners submitted an application dated 05th October, 2025 to National Council for Teacher Education (“NCTE”) seeking transition of the existing B.A.B.Ed/B.Sc.B.Ed course to ITEP course. The inspection of petitioner institute was carried out on 30th April, 2026.

3. Learned counsel for the petitioners submits that without providing copy of the inspection report, a Show Cause Notice dated 13th May, 2026 under Section 14 and 15(3)(b) of the National Council for Teacher Education Act, 1993 (“NCTE Act”) was issued to petitioners by WRC. As required, the petitioners submitted a reply to said Show Cause Notice, along with requisite documents on the portal. However, WRC, by its impugned order dated 03rd June, 2026, refused the petitioners’ application for transition of B.A.B.Ed./B.Sc.B.Ed course to ITEP course.

4. The grievance of petitioners is that although it submitted reply to the Show Cause Notice through the portal, within the stipulated time, however, without any consideration of said reply, the impugned refusal order dated 03rd June, 2026 has been passed by WRC.

5. Thus, he submits that the impugned order dated 03rd June, 2026, passed by the respondent is liable to be set aside. Further, he relies upon the order dated 29th May, 2026, passed by this Court in *W.P.(C) 7398/2026*, titled as “*Shri Jagat Narayan College & Anr. versus National Council for Teacher Education & Anr*”.

6. Issue notice. Notice is accepted by learned counsel appearing for the respondents, who opposes the present matter, and submits that the impugned order does not require any interference by this Court. He also submits that the petitioners have an alternative remedy of appeal under Section 18 of NCTE Act.

7. This Court has heard the learned counsels for the parties.



8. This Court takes note of the impugned order dated 03rd June, 2026, passed by WRC, and the same reads as under:

“

Refusal Order for Post Inspection SCN Reply not Accepted

TRS <noreply@ncte-india.org>
To: <bansalcollege19jrk@gmail.com>
Cc: <wrc@ncte-india.org>

Wed, 3 Jun at 1:16 PM

NATIONAL COUNCIL FOR TEACHER EDUCATION (NCTE)

(A Statutory Body of the Government of India)

Western Regional Committee,

G-7, Sector-10, Dwaraka, New-Delhi - 110075

F.No.NCTE/WRC/2627202509223028/RAJASTHAN/2025/REJC/66
Dated: 03/06/2026

TO BE PUBLISHED IN GAZETTE OF INDIA PART III SECTION 4

REFUSAL ORDER

WHEREAS, in terms of Section 14/15(1) of the NCTE Act, **Bansal Education Welfare Society, Pakka Bhadwa, 19Jrk, Hanumangarh, Goluwala, Hanumangarh, Rajasthan-335802** has applied for Grant of Recognition to **Bansal College Of Higher Education, Pakka Bhadwa, 19 Jrk, Hanumangarh, Goluwala, Hanumangarh, Rajasthan-335802** for Integrated Teacher Education Programme (Itep) course/programme online on 05/10/2025 in the **Western Regional Committee, NCTE, for the session 2026-27.**

2. AND WHEREAS, the online inspection was conducted on **30/04/2026** by the visiting team constituted by the NCTE. The Visiting Team Report was considered by the **Western Regional Committee** in its meeting held on **dd/MM/yyyy** and the Committee decided to provide reasonable opportunity for making written representation before passing order refusing recognition under clause 14/15 (3)(b) of NCTE Act, 1993 on the following grounds :-

3. AND WHEREAS, in terms of above decision of **Western Regional Committee**, vide first show cause Notice dated **dd/MM/yyyy** you were requested to make a written representation through online within 21 days along with all relevant supporting documents from the date of issue of first Show Cause Notice.

4. AND WHEREAS, the reply submitted by the TEI/HEI was considered by the Regional Committee on **06/05/2026** in Meeting No. **459(Part-1)** and the same was found deficient in terms of the following :-

Sr. No.	SCN Ground(s)
1	Non-Encumbrance Certificate -Not Accepted
2	Building Plan is not approved by the competent authority. Building Plan is not made by an Architect who is registered with the Council of Architecture. Dimensions are not correct at many places in the Building Plan.
3	Break-up of Built Up Area mentioned in the Building Plan for the Teacher Education Programme/S-Not Accepted.
	No provision of Lift or Ramp for upper floors of the institution building. Toilet created for the disabled



4	persons is not built according to the norms. No barrier free environment in the institution.
5	Building Completion Certificate is not issued by the competent authority - Not Accepted.
6	Floor Wise Built-Up Area (in sq m)- Not Accepted.
7	Health and Physical Education Room-not available
8	Common Room--not available
9	Availability of developed Kitchen Garden- Not available- Not developed.

5. AND WHEREAS in terms of above decision of **Western Regional Committee**, you were requested to make a written representation through online within 15 days along with all relevant supporting documents from the date of issue of notice dated **13/05/2026**.

6. AND WHEREAS, The reply submitted by the TEI / HEI was considered by the Regional Committee on **25/05/2026 in Meeting No. 461 Meeting** and the same was found deficient and decided the following :-

i. Another institution bearing transition application no.2627202509192914 B.R. CHAUDHARY COLLEGE, Kh. No.33/244, Street/Road- 19 JRK, PAKKA BHADWAN, HANUMANGARH, RAJASTHAN-335802 having identical Khasra number and same Street/Road- 19 JRK, with same address of this transition application has been refused at the stage of preliminary scrutiny of application vide order dated 24.04.2026 ii. Address, Kh. No. and Street/Road of this transition application bearing no.2627202509223028 BANSAL COLLEGE OF HIGHER EDUCATION Kh.no. 33/244 KILLA NO 22, Street/Road- 19 JRK, PAKKA BHADWA, 19 JRK, HANUMANGARH, GOLUWALA, HANUMANGARH, RAJASTHAN-335802 is identical with B.R. Chaudhary College as quoted above. An offline verified complaint received against the institution Bansal College of Higher Education. iii. Name and address of Parent organization as per recognition order dated 30.04.2017 for B.A.B.Ed./B.Sc.B.Ed. is "B. R. Chaudhary T.T. Mahavidyalaya, Village- 19 JRK, Tehsil/Taluka-Hanumangar Street/ Road Pkka Bhadwa, Hanumangarh, Rajasthan-335802" whereas in the first para of the amended certificate of registration vide no.04/Hanumangarh/2016-2017 dated 07.01.2021, the name and address of parent organization mentioned "B. R. Chaudhary T.T. Mahavidyalaya Prabandh Samiti, 19 J.R.K(Pakka Bhadwa)Tehsil & Dist. Hanumangarh. The name of parent organization is mismatched with recognition order. iv. As per uploaded amended certificate of registration dated 07.01.2021, the changed name and address of parent organization reflected in the said certificate is "Bansal Education Welfare Society, (hand-written 19 inserted in black colour pen) J.R.K(Pakka Bhadwa)Tehsil & Dist. Hanumangarh". v. In the document uploaded for latest NEC dated 08.01.2026 issued by Tahasildar, Hanumangarh dated 08.01.2026 which is without affixing office seal of Tahasildar, land Kh.no.32/244, 33/244, Total land area 0.992 hectare or 9920 sq.mts. in the name of Bansal Education Welfare Society Goluwala. The land area as per Land Details of online application is 11530 sq.mts., land area is mismatched. A round stamp of Secretary is affixed in the latest NEC showing society name and address "B. R. Chaudhary T.T. Mahavidyalaya Prabandh Samittee, 19 JRK Pakka Bhadwa", whereas the new name of society "Bansal Education Welfare Society" as per online application. The society name is mismatched as reflected in the latest NEC. vi. Uploaded building plan is not clearly legible; the approving authority of building plan is also not legible. As per online application, the institution itself is running Multidisciplinary programmes (B.A. 240x3=720, B.Sc. 70x3= 210), in addition, it is running B.Ed. (100 intake), B.A.B.Ed./B.Sc.B.Ed. (100 intake). The Ground or First Floor with earmarked area for Teacher Education Course and demarcated area for MDI Courses is not clearly highlighted in the uploaded illegible building plan by the institution. vii. Building Plan is approved by Assistant Engineer (Sahayak Abhianta) PWD who is competent authority to approve the Building Plan. it is also stamped by Registered architect duly showing the Built up area of first floor and ground floor." However, seal and signation of approving authority of plan is not clearly legible. viii. Date of inspection of building by the certifying authority is not mentioned in the uploaded BCC. As per land details, kh.no.32/244, 33/244 land area 11540 sq.mts. built up area 3460 sq.mts. date of registration of land 03.05.2016, whereas in the uploaded BCC certified by AE, PWD, Pilibanga Division (without date) pertains to land bearing Kh.no.1332/30, Stone no.32/244, 33/244, Muno.86,87, killa no.16, 25-11,20,21,22 Chk 19 JRK G.P. Pakka Bhadwa Total land area of institution 12980 sq.mts..total built up area of institution 3478 sq.mts. Date of registration of land 02.05.2016. Location of land in single plot, supporting documentary proof issued by Govt. dept. is not uploaded. As per BCC, Building plan is approved by Panchayat, whereas mentioned in the reply of SCN that Building plan is approved by Assistant Engineer (Sahayak Abhiyanta) PWD. Recognition for B.A.B.Ed./B.Sc.B.Ed. course was issued vide order 30.04.2017 whereas date of completion of construction of building is in year 2020. Earmarked total area and built up area mentioning name of each Teacher Education programme is not reflected in the BCC. Information reardina running of all other courses and its demarcated land and built-up area is



... information regarding planning of an other courses and its demarcated area and built up area is not mentioned in the BCC. ix. At the time of initial submission of online application Letter change of Land use (CLU) for educational purpose dated 08.03.2016 is uploaded mentioning the Converted/ diverted land area under the CLU (in sq m) 11530, whereas actual converted land area in respect of land kh.no.32/244, 33/244 is 9920 sq.mts. There is difference in converted/ diverted land area for use of land for educational purposes. x. The institution submits only explanation "Building Plan is approved by Assistant Engineer (Sahayak Abhianta) PWD who is competent authority to approve the Building Plan. it is also stamped by Registered architect duly showing the Built-up area of first floor and ground floor." In the uploaded BCC, it has mentioned that building plan is approved by Panchayat, which contradicts the statement made by the institution.

NOW WHEREAS, consequent upon the decision taken by the **Western Regional Committee** mentioned under para above, the application submitted by your institution as detailed in para 1 of this order is hereby refused under clause 14/15(3)(b) of NCTE Act, 1993.

AND WHEREAS, consequent upon issuance of this order, you are hereby informed about the provision canvassed under clause 17(4) of the NCTE Act, 1993 and directed to not contravene the same. The clause 17(4) is reproduced below :-

"If an institution offers any course or training in teacher education after the coming into force of the order withdrawing recognition under sub-section (1) or where an institution offering a course or training in teacher education immediately before the appointed day fails or neglects to obtain recognition or permission under this Act, the qualification in teacher education obtained pursuant to such course or training or after undertaking a course or training in such institution, shall not be treated as a valid qualification for purposes of employment under the Central Government, any State Government or University, or in any school, college or other educational body aided by the Central Government or any State Government."

AND WHEREAS, consequent upon the issuance of this order, you are hereby informed that the managing society / trust / company of the proposed institution, if aggrieved by this order, can file an Appeal (online) under Section 18 of the NCTE Act, 1993 before the Appellate Authority of NCTE within 60 days from the date of issuance of this order.

By Order,

Regional Director,

Western Regional Committee,

National Council for Teacher Education,

G-7,Sector-10, Dwaraka, New-Delhi - 110075.

To,

Secretary,

BANSAL COLLEGE OF HIGHER EDUCATION,

PAKKA BHADWA, 19 JRK, HANUMANGARH, GOLUWALA, HANUMANGARH, RAJASTHAN-335802,
HANUMANGARH, RAJASTHAN-335802

Copy To:

The Correspondent/Secretary,

BANSAL EDUCATION WELFARE SOCIETY,

Pakka bhadwa, 19JRK, Hanumangarh, Goluwala, HANUMANGARH, RAJASTHAN-335802.

9. A perusal of aforesaid impugned order dated 03rd June, 2026 shows



that except paragraph 6 therein, which states “*reply submitted by the TEI / HEI was considered by the Regional Committee on 25/05/2026 in Meeting No. 461 Meeting and the same was found deficient*”, no reasons have been given by the WRC for rejecting the application of the petitioners. Once reply to Show Cause Notice was submitted, it was incumbent upon the WRC to consider the reply as well as documents submitted by the petitioner institute.

10. Since the respondent did not take into account and consider the reply to the Show Cause Notice submitted by the petitioners, which had been duly received by WRC, this Court is of the considered opinion that the impugned refusal order dated 03rd June, 2026 issued by WRC has been passed mechanically, and in violation of Principles of Nature Justice. Therefore, the impugned order dated 03rd June, 2026, cannot be sustained.

11. Accordingly, the impugned order dated 03rd June, 2026 passed by WRC is quashed as being illegal.

12. The matter is remanded back to WRC to reconsider the reply to the Show Cause Notice dated 13th May, 2026 submitted by petitioners, as per law, within a period of two weeks from today. The WRC will also provide a copy of the inspection report to petitioners.

13. If any further information and clarification is required, WRC will inform the petitioners accordingly, and the petitioners will submit a reply within a period of one week, thereafter.

14. The WRC shall take a final decision, taking into account the reply and documents submitted by petitioners, and pass a reasoned and speaking order, within a period of one week thereafter.



2026:DHC:5188



15. The present petition is disposed of in the aforesaid terms. The pending application also stands disposed of.

**MINI PUSHKARNA
(VACATION JUDGE)**

JUNE 29, 2026/au